



**THE TAMIL NADU LEGISLATIVE ASSEMBLY**

**SEVENTH LEGISLATIVE ASSEMBLY**

**FIFTH SESSION**

**(From 6<sup>th</sup> September 1982 to 10<sup>th</sup> September, 1982)**

**RESUME OF BUSINESS**

**LEGISLATIVE ASSEMBLY DEPARTMENT  
Fort. St. George, Madras – 600 009**



## **PREFACE**

This publication contains a Brief Resume of the business transacted by the Tamil Nadu Legislative Assembly during its First Meeting in the Fifth Session of the Seventh Legislative Assembly held from 6<sup>th</sup> September, 1982 to 10<sup>th</sup> September, 1982.

MADRAS – 600 009  
Dated: 11<sup>th</sup> OCTOBER 1982

G.M. ALAGARSWAMY,  
Secretary



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**TAMIL NADU LEGISLATIVE ASSEMBLY  
SEVENTH ASSEMBLY- FIFTH SESSION**

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**Resume of work transacted by the Tamil Nadu Legislative Assembly from 6th  
September, 1982 to 10th September, 1982**

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**I. SUMMONS.**

Summons for the sittings of the Fifth Session of the Seventh Tamil Nadu Legislative Assembly were issued to the Members on the 25<sup>th</sup> August 1982, in G.O. Ms. No. 146 Legislative Assembly Department, dated 25<sup>th</sup> August 1982.

**II. DURATION OF THE MEETING**

The meeting of the fifth Session of the Seventh Legislative Assembly commenced on the 6<sup>th</sup> September 1982 and the House was adjourned sine die on the 10<sup>th</sup> September 1982.

**III. PROROGATION**

The Fifth Session of the Seventh Tamil Nadu Legislative Assembly was prorogued with effect from 11<sup>th</sup> November, 1982.

**IV. SITTING OF THE ASSEMBLY**

The Legislative Assembly met for 5 days during the period from 6<sup>th</sup> September 1982 to 10<sup>th</sup> September 1982.

It also met in the evening on the 10<sup>th</sup> September 1982.

In terms of hours it sat for 22hours and 6 minutes.

## V. OBITUARY REFERENCES

Obituary references were made in the Assembly on the demise of the following former members of the Assembly on the dates noted against each:-

Serial number and name.	Constituency.	Period in which served as member.	Date of demise.	Date on which reference was made in the House.
(1)	(2)	(3)	(4)	(5)
1. Thiru A. Kuppaswamy Naidu.	Kancheepuram General-Rural.	1946-52	24-6-1982	6-9-1982
2. Thiru Saw. Ganesan	Karaikudi.	1962-67	28-7-1982	6-9-1982
3. Thiru A.P.C. Veerabhagu	Srivaikundam.	1957-62 1962-67	13-8-1982	6-9-1982
4. Thiru T. Ponnmalai	Panamarathupatti	1967-71 1971-76	30-8-1982	6-9-1982
5. Thiru B. Venkataratnam	Rajamundry General- Rural.	1946-52	8-9-1982	10-9-1982

## VI. CONDOLENCE RESOLUTION

On the 9th September 1982, the Hon. Leader of the House (Minister for Finance) moved the following condolence resolution on the demise of Thiru Sheik Abdulla Chief Minister of Jammu and Kashmir State.

“1905-ஆம் ஆண்டு, டிசம்பர் 5-ஆம் தேதி, காஷ்மீரில் செளரா என்ற இடத்தில் பிறந்தார். எம்.எஸ்.ஸி, பட்டதாரியான அவர் விஞ்ஞான ஆசிரியராகப் பணியாற்றத் துவங்கினார். 1932-ல் ஜம்மு-காஷ்மீர் முஸ்லீம் மாநாட்டுத் தலைவராகத் தேர்ந்தெடுக்கப்பட்டார். பின்னர் அதை தேசிய மாநாடு என்று பெயர் மாற்றம் செய்தார். அவர் மக்கள் கிளர்ச்சியை, மன்னராட்சிக்கு எதிராகத் தீவிரப்படுத்தினார். 1942-ல் காஷ்மீரை விட்டு வெளியேறு இயக்கத்தை நடத்தினார். 1947-ல் பாகிஸ்தான் ராணுவம் காஷ்மீரைத் தாக்கியபோது, அவர் அவசர நிலை அரசின் தலைமைப் பொறுப்பை ஏற்றார். 1953-ல் கைது ஆகும் வரை பிரதமராக இருந்தார். மீண்டும் 1975-ல் முதல்வராகப் பணியேற்றுக் கடைசிவரை அவர் பதவியில் இருந்தார். காஷ்மீர் சிங்கம் என்று அழைக்கப்பட்ட அவர் பழம்பெரும் விடுதலைப் போராட்ட வீரர். அவர் பலமுறை சிறை சென்றவர். தமிழ் நாட்டில் உதகமண்டலத்திலும், கொடைக்கானலிலும் சிறை வைக்கப்பட்டிருந்தார். தமிழ்நாட்டின்பாலும் தமிழக மக்களின்பாலும் சிறப்பான அன்பு கொண்டிருந்த அவர் தமிழகத்திலிருந்து பேரவை மற்றும் மேலவை உறுப்பினர்கள் எப்போது காஷ்மீர் சென்றாலும் அவர்களைச் சந்தித்து உரையாடுவதில் ஆர்வம் காட்டினார்.

அன்னார் மறைந்தது குறித்து இப்பேரவை தனது ஆழ்ந்த அனுதாபத்தையும், இரங்கலையும் அன்னாரை இழந்துவிட்ட குடும்பத்தினருக்குத் தெரிவித்துக் கொள்கிறது”.



## VII. PANEL OF CHAIRMAN

On the 6th September 1982, Hon. Speaker announced the following Panel of Chairman for the Fifth Sessions of the Seventh Tamil Nadu Legislative Assembly:-

1. Thiru K. Balasubramaniam.
2. Thiru R.T. Gopalan.
3. Thiru P. Ponnurangam
4. Thirumathi T. Rajambal
5. Thiru K. Ramani.

## VIII. QUESTIONS

Fifty-six starred Questions were answered on the Floor of the House.

## IX. ADJOURNMENT MOTIONS

Only one motion for adjournment of the business of the House was brought before the House on 8th September 1982 in regard to labour dispute and stabbing incident in Everest Engineering Company in Coimbatore District on 3rd September 1982 by Thiruvalargal K. Ramani, R. Krishnan, N. Palanivel and P. Eswaramurthy alias Soranam and the Hon. Speaker withheld his consent to raise the same after hearing both members and Hon. Minister concerned.

## X. CALLING ATTENTION NOTICES, UNDER RULE 54 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES

Two statements were made on the floor of the House by Hon. Ministers under Rule 54 of the Tamil Nadu Legislative Assembly Rules on the matters of urgent public importance.

Sl. No.	Date on which the statement was made.	Name of the Member who called the attention of the Minister.	Minister who made the statement.	Subject.
(1)	(2)	(3)	(4)	(5)
(1)	8th September 1982	Thiru V.P. Balasubramanian.	Hon. Minister for Industries.	Plight of agriculturists due to non-availability of cement at levy price for agricultural purpose.
(2)	10th September 1982	Thiru S.D. Ugamchand.	Hon. Minister for Agriculture.	Stagnation of 15:15:15: Complex manure in the go down of Chengalpattu.

## XI. STATEMENT MADE BY THE MINISTER UNDER RULE 107 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES

On the 10th September 1982, Thiru P. Kolandaivelu, Minister for Local Administration made a statement correcting his answer given to a Supplementary Question to Legislative Assembly (Question No.650) answered on the Floor of the House on 25th March 1982.

## XII. FINANCIAL BUSINESS

The First Supplementary Statement of Expenditure for the year 1982-83 was presented by Hon. Thiru V.R. Nedunchezian, Minister for Finance on the 8th September, 1982. On the 9th September 1982, discussion took place there on and the House voted the demands in full and the grants were made.

The Appropriation Bill relating to the First Supplementary Statement of Expenditure for the year 1982-83 was introduced on the 10th September 1982, and it was considered and passed on the same day viz., 10th September 1982 itself after a motion suspending Rule 127 of the Tamil Nadu Legislative Assembly Rules was moved and adopted.

## XIII. LEGISLATIVE BUSINESS

During the period the following 16 Bills were introduced of which 14 Bills were considered and passed. The remaining two Bills are pending consideration and passing:

Serial number	Name of the Bill	Date of introduction.	Date of consideration and passing.
(1)	(2)	(3)	(4)
1.	The Tamil Nadu Contingency Fund (Third Amendment) Bill, 1982 (L.A. Bill No.35 of 1982).	6 <sup>th</sup> September 1982.	7 <sup>th</sup> September 1982.
2.	The Tamil Nadu Private Schools (Regulation) and Private Colleges (Regulation) Amendment Bill, 1982 (L.A. Bill No.36 of 1982).	Do.	Do.
3.	The Tamil Nadu Agricultural Produce Markets (Amendment and Special Provisions) Amendment Bill, 1982 (L.A. Bill No.37 of 1982).	Do.	8 <sup>th</sup> September 1982.
4.	The Tamil Nadu Money Lenders (Amendment) Bill, 1982 (L.A. Bill No.38 of 1982).	Do.	Do.
*5.	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1982, (L.A. Bill No.59 of 1982).	Do.	6 <sup>th</sup> September 1982.

Serial number	Name of the Bill	Date of introduction.	Date of consideration and passing.
(1)	(2)	(3)	(4)
*6.	The Tamil Nadu Panchayats (Appointment of Special Officers) Second Amendment Bill, 1982 (L.A. Bill No. 40 of 1982)	Do.	Do.
*7.	The Tamil Nadu Panchayat Union Councils (Appointment of Special Officers Second Amendment) Bill, 1982 (L.A. Bill No. 41 of 1982).	Do.	Do.
8.	The Tamil Nadu Panchayats (Second Amendment) Bill, 1982 (L.A. Bill No. 42 of 1982).	6 <sup>th</sup> September 1982.	6 <sup>th</sup> September 1982.
9.	The Annamalai University (Amendment) Bill, 1982 (L.A. Bill No. 43 of 1982)	Do.	10 <sup>th</sup> September 1982.
10.	The Tamil Nadu Prohibition (Amendment ) Bill, 1982 (L.A. Bill No.44 of 1982)	8 <sup>th</sup> September 1982.	Do.
*11.	The Tamil Nadu Debt Relief Bill, 1982 (L.A. Bill No.45 of 1982).	Do.	8 <sup>th</sup> September 1982.
*12.	The Tamil Nadu General Sales Tax (Fourth Amendment) Bill, 1982 (L.A. Bill No.46 of 1982).	Do.	Do.
13.	The Tamil Nadu Payment of Pension to Tamil Scholars and Miscellaneous provisions Bill, 1982 (L.A. Bill No.47 of 1982).	10 <sup>th</sup> September 1982.	Yet to be considered and passed.
14.	The Tamil Nadu Pawn Brokers (Amendment) Bill, 1982 (L.A. Bill No.48 of 1982)	Do.	Do.
15.	The Tamil Nadu Appropriation (No.3) Bill, 1982 (L.A. Bill NO.49 of 1982)	Do.	10 <sup>th</sup> September 1982.
*16.	The Tamil Nadu Entertainment Tax (Second Amendment) Bill, 1982 (L.A. Bill No. 50 of 1982).	Do.	Do.

\* These Bills were published in the Tamil Nadu Government Gazette before introduction under the orders of Hon. Speaker with reference to proviso to Rule 125 of the Tamil Nadu Legislative Assembly Rules.

#### **XIV. GOVERNMENT RESOLUTIONS**

On the 10<sup>th</sup> September 1982, Hon. Thiru S. Ramachandran, Minister for Electricity, moved the following two Resolutions:-

- (i) “That the proposal of the State Government under sub-section (3) of section 65 of the Electricity (Supply) Act, 1948 (Central Act LIV of 1948), to fix the maximum amount, which the Tamil Nadu Electricity Board may, at any time, have on loan under sub-section (1) of the said section, as six hundred crores of rupees be approved”.
- (ii) “That this House ratifies the amendments to the Constitution India falling within the purview of the proviso to clause (2) of article 368 thereof, proposed to be made by the Constitution (Forty-Sixth Amendment) Bill, 1982, as passed by the two Houses of Parliament”.

Five members took part in the discussion and Hon. Minister for Electricity replied to the debate.

The Resolutions were thereafter adopted.

#### **XV. GOVERNMENT MOTIONS**

(1) On the 6<sup>th</sup> September 1982, Hon. Leader of the House moved the following motions under Rule 30 (3) of the Tamil Nadu Legislative Assembly Rules:-

- (1) “That the item No.-4 – Discussion on the Annual Financial Statement of the Tamil Nadu Electricity Board for 1982 -83, in today’s agenda be postponed and that item No.5 – Government Bills – Consideration, be taken up now”.
- (2) “ That the sub-item (i) in item No.-5- Government Bills- Consideration in today’s agenda be postponed and that the following Bills be introduced and taken up for consideration and then be passed-

(i) The Tamil Nadu Panchayats (Appointment of Special Officers) Second Amendment Bill, 1982;

(ii) The Tamil Nadu Panchayat Union Councils (Appointment of Special Officers) Second Amendment Bill, 1982;

(iii) The Tamil Nadu Panchayats (Second Amendment) Bill, 1982.

The above motions were put and carried.

(2) On the 8<sup>th</sup> September 1982, the Hon. Minister for Electricity moved the following motion under Rule 30 (3) of the Tamil Nadu Legislative Assembly Rules:-

“That the Serial Number 2- Consideration of the Annamalai University (Amendment) Bill, 1982 in item 4 under the heading ‘ Government Bills – Consideration’ in today’s agenda be taken up later on and that the other Bills be taken up serially.”

The above motion was put and carried.

(3) On the 10<sup>th</sup> September 1982, the Hon. Leader of the House moved the following motion:-

“That the Tamil Nadu Appropriation (No.3) Bill, 1982 be taken up for consideration immediately suspending Rule 127 of the Tamil Nadu Legislative Assembly Rules”.

The above motion was put and carried.

(4) On the 10<sup>th</sup> September 1982, the Hon. Leader of the House moved the following motion under Rule 30 (3) of the Tamil Nadu Legislative Assembly Rules;-

“That the Serial Number 2 – Consideration of the Annamalai University (Amendment) Bill, 1982 in Item 4 Under the heading ‘ Government Bills – Consideration ‘ in today’s agenda be taken up later on and that the other Bills be taken up serially”.

(5) On the 10<sup>th</sup> September 1982, the Hon. Leader of the House moved the following motion under Rule 30 (3) of the Tamil Nadu Legislative Assembly Rules;-

(i) “That the discussion of Serial Numbers 3 and 4 in item 4 under the heading, Government Resolutions in today’s agenda be postponed and that the rest of the item be taken up for discussion.”

(ii) “That the Serial Number (i.e.) in item 12 under the heading discussion for short duration not exceeding one hour on urgent matters of administration be taken up after item No.13-Amendments to papers Placed on the Table of the House”.

The above two motions were put and carried.

(6) On the 10<sup>th</sup> September 1982, the Hon. Leader of the House moved the following motion:-

“That under Rule 25 (1) of the Tamil Nadu Legislative Assembly Rules, the House be adjourned sine die”

The above motion was put and carried.

## **XVI. PRESENTATION OF COMMITTEE REPORT**

On the 10th September 1982, Dr. K.P. Ramalingam, Chairman, Committee on Estimates presented the Fourteenth Report of the Committee on Estimates to the House.

## **XVII. ELECTION TO SENATE OF THE TAMIL UNIVERSITY, THANJAVUR**

On the 10<sup>th</sup> September 1982, Hon. Deputy Speaker announced to the House that Thiruvalluvar S. Ramalingam and T. Veeraswamy were elected to the Senate of the Tamil University, Thanjavur with reference to announcement made on the 6th September 1982.

## **XVIII. PRIVATE MEMBERS' RESOLUTIONS**

Thiru P. Nedumaran moved the following Private Members' Resolutions on the 10<sup>th</sup> September 1982:-

“That this House recommends the Government of Tamil Nadu to recommend to the Prime Minister of India intervene and to take necessary steps to rescind capital punishment awarded to S. Yogachandran alias Kuttamani and K. Jegannathan, the Tamil Youths, who fought for the rights of the Tamilians in Sri Lanka”.

Six members including the Leader of Opposition and the Hon. Chief Minister took part in the discussion. Thereafter the above Resolutions was put and carried.

## **XIX. AMENDMENTS TO PAPERS PLACED ON THE TABLE OF THE HOUSE**

On the 10<sup>th</sup> September 1982, Thiru R. Umanath moved the following amendments and spoken thereon;

(i) “That the following amendments be made to the notification issued in G.O. Ms. No. 2813, Labour and Employment, dated the 24<sup>th</sup> December 1981 about the framing of the Tamil Nadu Industrial Establishments ( Conferment of Permanent Status to Workmen) Rules, 1981, published in the Tamil Nadu Government Gazette, dated the 28<sup>th</sup> December 1981 and laid on the Table of the House on 6<sup>th</sup> March 1982”.

### **NOTICE OF AMENDMENTS**

#### **Rule 2**

Add the following as sub-rule (f) after sub-rule (e) –

“(f) Service means the period of employment commencing (beginning) with the date of joining of the said employee”.

#### **Rule 3**

In sub-section (ii) in line 3 at the end, after the word ‘employer’ and before the words ‘ a summary’ add the words.

“as well as to the registered union or unions in the establishment”.

## Rule 6

In Sub-rule 2, in line 4 for the words 'prominently at any part of 'substitute the following words:-

“In every department or section of”

In sub-rule 3, in line 6, after words “sub-section (2) “add the following as a new sentence:-

“A copy of the said list must be sent to the registered unions in the said establishment”.

In sub-rule 4, in line 6 after the sentence ending with the words “Inspector concerned” add the following sentence:-

"The Union of which the workman is a member may also make a representation to the Inspector Concerned."

## Rule 7

In line 3 for the words “Tamil or English” substitute the words “Tamil and English”.

(ii) That the following amendments be made to the notification issued in G.O. Ms. No. 2838, Labour and Employment, dated the 29<sup>th</sup> December 1981 about the framing of the Tamil Nadu Payment of Subsistence Allowance Rules, 1981 published in the Tamil Nadu Government Gazette, dated the 30<sup>th</sup> December 1981 and laid on the Table of the House on 6<sup>th</sup> March 1982.

**NOTICE OF AMENDMENTS**

## Rule- 5

In sub-rule 4 at the end of line 1 for the words “as early as possible” Substitute the words “within one week”.

In sub-rule 4, in line 4 of after the word “there in” add the following sentence:-

“The said date and time shall be fixed as to fall within fifteen days from the date of issue of notice”.

## Rule -7

In the proviso in line 2 for the words “thirty days” substitute the words “fifteen days”.

In the proviso at the end after the word “application” add the following:

“And final orders passed within a further two weeks”.

(iii) “That the following amendments be made to the notification issued in G.O. Ms. No. 581, Housing and Urban Development, dated the 18<sup>th</sup> July 1981, about the framing of the Tamil Nadu Slum Clearance Boards Servants Recognition of Service Association Rules 1981, published in the Tamil Nadu Government Gazette dated the 5<sup>th</sup> August 1981 and laid on the Table of the House on 2<sup>nd</sup> February 1982”.

### **NOTICE OF AMENDMENTS**

#### Rule -5

Delete sub-rules d, e, f, g, h, i, and j.

#### Rule -6

At the end of the rule, after the word “Association”, add the following.

"After giving due notice of the reasons for the proposed withdrawal, to the association concerned, as well as after seeking the explanation from the Association”.

#### Rule-7

Delete Rule 7.

#### Rule-8

Delete Rule 8.

(iv) “That the following modification be made to the notification issued in G.O. Ms. No. 1620, Education, dated the 31<sup>st</sup> July 1981 in regard to certain amendments to the Tamil Nadu Private Colleges (Regulation) Rules 1976 published in the Tamil Nadu Government Gazette dated the 19<sup>th</sup> August 1981 and placed on the Table of the House on 2<sup>nd</sup> February 1982”.

### **NOTICE OF MODIFICATION**

In the amended rule published in the Notification aforesaid, in line 1, for the words “the duty of”, substitute the words “in the discretion of”.

Hon. Minister for Labour and Hon. Minister for Education participated in the debate in respect of item No. (i) to (iii) and (iv) respectively.

The Member did not press amendments in item Nos. 1 and 2 and with the leave of the House those amendments were withdrawn.

The amendments in item Nos. 3 and 4 were put to vote of the House and declared lost.



**XX. DISCUSSION FOR SHORT DURATION ON URGENT MATTER OF  
ADMINISTRATION (RULE-73)**

(1) On the 10<sup>th</sup> September, 1982 Thiru M. Appadurai initiated the discussion the following urgent matter of administration:-

“That this House do resolve to take up the discussion about the scarcity of drinking water prevailing in many of the districts, in Tamil Nadu due to drought.”

Five Members took part in the discussion and the Hon. Minister for Labour replied to the various points raised in the debate.

(2) On the 10<sup>th</sup> September 1982, Thiru P. Nedumaran, initiated the discussion on the following urgent matter of administration.

“That this House do resolve to take up the discussion about the non-settlement of Cauvery water dispute.”

Three members took part in the discussion and the Hon. Minister for Electricity replied to the debate.

**XXI. PAPERS PLACED ON THE TABLE OF THE HOUSE**

During the period 154 papers were placed on the Table of the House, the details of which are given below:-

A. Statutory Rules and Orders	122
B. Reports, Notifications and other papers	32
Total	154

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